

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 6**  
**18(ND)/2015**

**IN THE MATTER OF:**

Sh. Vikram Kapur & Ors. .... Petitioner/Applicant  
Vs.  
M/s. Atlas Cycles (Haryana) Ltd. & Ors. .... Respondent

**Order under Section 397/398 of the Companies Act, 2013**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Mansumyer Singh, Mr. Shrawan Chandrashekhar, Advs.  
Mr. Angad Mehta, Mr. Achala Kumar, Advs.  
For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. Arav Kapoor, Mr. SPS Chawla, Mr. Kunal Surhatia, Advs. for the R-1, R-14 to R-16  
Ms. Amrita Tonk, Adv. For the R-3 to R-6  
Mr. Divij Kumar, Mr. Varun Tandon, Ms. Shweta Singh, Advs.

**ORDER**

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 11.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**